

12.01 hrs.

MESSAGES FROM RAJYA
SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :—

- (i) 'In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 5th August, 1982, agreed to the following amendments made by the Lok Sabha at its sitting held on the 29th July, 1982, in the Special Courts (Repeal) Bill, 1981 :—

Enacting Formula

1. That at page I, line 1,—
for "Thirty-second" substitute
"Thirty-third."

Clause 1

2. That at page 1, line 3,—
for "1981" substitute "1982"
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 3 Bill, 1982 which was passed by the Lok Sabha at its sitting held on the 2nd August, 1982, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.03 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

MATTERS UNDER RULE 377

- (i) ALLEGED DELAY IN THE EXECUTION OF OIL DRILLING PROJECTS

SHRI ARJUN SETHI (Bhadrak) : I would like to raise the following matter of urgent public importance under Rule 377. The oil exploration and production work have been suspended in many on-shore off-shore basins due to the disputes between the ONGC and its foreign consultants. It is regrettable that the commissioning of BHN and SA processing platform in Bombay High has been delayed by almost a year. Both these projects involve dollars 20 millions.

On account of similar dispute between ONGC and consultants the drilling of an on-shore basin of West Bengal and another off-shore basin of Bay of Bengal has also not made any headway. I suggest to the Government to resolve the matter.

Government of India has laid greater emphasis on increasing the production of oil and reducing the oil import bill during the Sixth Plan period. Therefore, the exploration, drilling and production work should not be retarded at any cost. All the disputes should be resolved in the national interest. Unless immediate measures are taken to expedite the project the country will bear heavy loss due to the cost escalation. Therefore, I request the Minister of Petroleum, Chemicals and Fertilisers to intervene in the matter so that all the disputes are settled at the earliest. Efforts should also be made to complete all the projects within the stipulated time-limit.

- (ii) NEED TO EFFECT IMPROVEMENT IN THE POSTAL SERVICES IN UJJAIN, M. P.

श्री सत्य नारायण जटिया (उज्जैन) :
उपाध्यक्ष महोदय : बिगत कुछ समय पूर्व